CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

Dated: 15FEB 1094

APPLICATION NO(s) 795 of 1993.

APPLICANTS N. Arun Kumar

v/s. RESPONDENTS:Divisional Railway Manager, Southern Railway, Mysore and Others.

TO.

- 1. Sri.Ravivarma Kumar, Advocate, No.11, Jeevanbuildings, Kumarapark East, Bangalore-1.
- 2. The Divisional Railway Manager, Southern Railways, Mysore.
- 3. The Chief Personnel Officer, Southern Railways, Park Town, Madras-600 003.
- 4. The Chairman, Railway Board, Rail Bhavan, New Delhi.
- 5. Sri.A.N.Venugopala Gowda, Advocate,No.8/2,Upstairs, R.V.Road,Bangalore-4.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 28-01-1994.

Of Sued on 18/2/94

Se Snowhor (5/2)

FW DEPUTY REGISTRAR

JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

O.A.NO.705/1993

MR. JUSTICE P. K. SHYAMSUNDAR VICE CHAIRMAN
MR. T.V. RAMANAN MEMBER (A)

FRIDAY THIS THE 28TH DAY OF JANUARY, 1994

Shri N. Arun Kumar, Son of late Shri Yesu, Prasad, aged about 23 years, residing at No.161/D, Railway Colony, Mysore South

Applicant

(By Advocate Shri Ravivarma Kumar)

v .

- The Divisional Railway Manager, Southern Railway, Railway Office, Mysore Division, Mysore
- The Chief Personnel Officer, Southern Railway, Park Town, Madras - 600 003
- 3. The Chairman, Railway Board, Rail Bhavan, New Delhi

Respondents

(By Advocate Shri A.N. Venugopal) learned Standing Counsel for Railways

DRDER

Mr.T.V. Ramanan, Member (A)

Admit.

रात्य संब जयते

We have heard Shri Jagadesh appearing for counsel for the applicant Shri Ravivarma Kumar and also Shri A.N. Venugopal, counsel for the Railways. Learned counsel for the Railways made a submission contesting the submission made by

Shri Jagadish stating that the mother of the applicant, Shri Arunkumar, has been an employee of the Railways, although as a Sweeper, and that she not only receives her salary but also a family pension due to her late husband Yesu Prasad. Further, all the retirement benefits in respect of Yesu Prasad have been made over to her and also to the other wife of Shri Yesu Prasad, namely, Smt. Narasamma. It was also brought to our notice that the applicant happens to be the only son of his parents i.e. son of Shri Yesu Prasad through Chinnamma (Smt. Narasamma having no child of her own).

- find that the dependents of late Shri Yesu Prasad namely his wife Chinnamma and also the other wife Narasamma were already employed with the Railways at the time of passing away of Shri Yesu Prasad. It was further brought to our notice that Smt. Narasamma is now no more.
- 4. On a representation made by the applicant to the Railway authorities in 1990 (Annexure A-5), he received a reply from the authorities (Annexure A-6) simply mentioning that his request for appointment on compassionate grounds had been examined by the competent authority but the same had not been agreed to. This reply to the representation is far too curt and cryptic to convey as to what were the grounds that weighed with the competent authority to reject the request of the applicant. Even to us, it is not clear as to why the applicant has been refused employment on compassionate grounds. We, therefore, quash the order at Annexure A-6 and direct

the Chief Personnel Officer, Southern Railways, R-2 herein, to consider the representation afresh and pass a speaking order and to take an objective decision. This should be done within a period of three months from the date of receipt of a copy of this order by R-2. No order as to costs.

Sd-

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(T.V. RAMANAN) MEMBER(A) (P.K. SHYAMSUNDAR) VICE CHAIRMAN



TRUE COPY

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